

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 350/630/2018

Date of order : 18.5.2018



Present: Hon'ble Ms. Manjula Das, Judicial Member

SABINA BIBI

W/o Late Rejjak @ Rajjak
@ Rejjak Ali,
R/o Vill – Najirchowk,
Nashipur, Balagachi,
Dist. – Murshidabad,
Pin – 742135.

...APPLICANT

VERSUS

1. Union of India through
General Manager,
Eastern Railway,
Having its office at
14 Strand Road,
BBD Bagh,
Kolkata - 700001.

2. The Divisional Railway Manager
(Settlement),
Eastern Railway,
DRM Office,
Howrah Railway Station,
Howrah - 711101,
West Bengal.

...RESPONDENTS

For the applicant : Mr. S. Chatterjee, counsel

For the respondents: Mr. A. K. Banerjee, counsel

O R D E R (ORAL)

Per Ms. Manjula Das, Judicial Member

Mr. S. Chatterjee, Id. Counsel appeared for the applicant and
Mr. A. K. Banerjee, Id. counsel appeared for the respondents.

2. By making this OA the applicant has approached this Tribunal under
Section 19 of the Administrative Tribunals Act, 1985 seeking the following
reliefs :

- a) To pass an order directing the respondent authorities to take expeditious steps to incorporate the name of the applicant in the pension records of her deceased husband;



b) To pass an order directing the respondent authorities to disburse the amount of pension in favour of the applicant since the date of death of her husband;

c) To pass an order directing the respondent authorities to take appropriate and expeditious steps to consider the application of the applicant for disbursement of family pension since the date of death of her husband, consider representation dt. 5.4.2016 and legal notice dt. 9.2.2018;

3. Ld. Counsel for the applicant fairly submitted that at this stage, the applicant will be satisfied if the applicant is directed to make a comprehensive representation within a period of 15 days from the date of receipt of the copy of this order and the respondent authorities are directed to consider the said comprehensive representation and dispose of the same within a specific time frame.

4. In view of that I direct the applicant to make a comprehensive representation within 15 days from the date of receipt of the copy of this order. On receipt of such comprehensive representation, the respondent authorities before whom the representation is made, shall consider and dispose of the same by passing a reasoned and speaking order within a period of three months thereafter. The decision so arrived shall be communicated to the applicant forthwith.

6. It is made clear that I have not gone into the merits of the case and all points are kept open for the respondent authorities to be taken while considering the comprehensive representation.

7. With the above observation and direction the OA stands disposed of. No order as to costs.

(MANJULA DAS)
JUDICIAL MEMBER

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